

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01247/2018**

**Dated Monday the 24<sup>th</sup> day of September Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

M.S.Baghyaroopa,  
W/o late G. Muralidharan,  
(Former Postal Assistant),  
Aged about 52 years,  
Residing at  
B36, Meenakshi Nagar,  
Kovaipudur, Coimbatore 641002. ....Applicant

By Advocate M/s. Balan Haridas

Vs

1.Union of India  
Department of Post,  
rep by its Director of Postal Service,  
Western Region – TN,  
Coimbatore 641002.

2.The Postmaster General,  
Department of Post,  
Western Region – TN,  
R.S.Puram,  
Coimbatore 641002.

3.Senior Superintendent of Post Offices,  
Coimbatore Division,  
Coimbatore 641001. ....Respondents

By Advocate Mr. Su. Srinivasan

## ORAL ORDER

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To direct the respondents to issue orders appointing the applicant's son M.Praveen on compassionate grounds within the time frame stipulated by this Hon'ble Tribunal,

ii. Pass such other orders or directions as this Hon'ble Tribunal think fit in the circumstances of the case"

2. Learned counsel for the applicant submits that the applicant's husband was working as a Postal Assistant in Kovaiputhur Sub Post Office and he passed away on 18.03.2017 while in service. He left behind the applicant and two children. The applicant has made a representation on 22.05.2017 to provide employment on compassionate grounds to any one of the family members. She had also sent a reminder on 21.07.2017. The 3<sup>rd</sup> respondent had sent a reply stating that they are awaiting the orders from the Regional Office. The applicant is seeking appointment for her son. It seems that the matter is being delayed unnecessarily. The applicant would be satisfied if her representation dt. 22.05.2017 is considered and disposed of by the respondents.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. In the above circumstances, the respondents are directed to consider the representation of the applicant dt. 22.05.2017 produced as Annexure A5 in

accordance with law without any further delay and pass reasoned and speaking order on the applicant's claim for the compassionate appointment within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

**(T.Jacob)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**24.09.2018**

SKSI